

- (b) No, Sir.
- (c) No, Sir.
- (d) Does not arise.

**Producers for direct commissioning programmes**

4082. SHRI JAI PRAKASH NARAYAN SINGH: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

- (a) whether it is a fact that according to minutes of Prasar Bharati circulated on April 7, 2010, there is a mention of poor quality/level of producers being engaged for direct commissioning programmes;
- (b) if so, the steps being taken to remove such producers from the list;
- (c) whether the producer who was sanctioned the "Spectacular India" for Rs. 1.78 crore was asked to improve and revise his series by Professional Committee for Preview; and
- (d) if so, the details thereof and the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI CHOUDHURY MOHAN JATUA): (a) and (b) Prasar Bharati has informed that no issue regarding the quality/level of producers engaged for direct commissioning programmes was taken up for discussion during the 95th meeting of Prasar Bharati Board held on April 07, 2010.

- (c) Prasar Bharati has informed that no such decision was taken by Prasar Bharati Board.
- (d) Does not arise.

**Effective law on misleading advertisements**

4083. SHRI BALWINDER SINGH BHUNDER: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

- (a) whether it is a fact that there is no effective law on misleading advertisements in the print and electronic media;
- (b) if so, how the actions against the companies, who are placing misleading advertisements, in the print and electronic media;